

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. No.70/2014

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M

Name of the Company		Navneet Rohatgi.-Vs-Alpha Overseas International Pvt. Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr, Jishnu Saha, Sr, Adv
2. Mr's, Arpita Saha, Adv
3. Mr, Uttam Sharma, Adv

} For the
Respondent no
1 to 6

Uttam Sharma
17/01/18

ORDER

Ld. Counsels for the respondent Nos.1 to 6 are present.

It appears from the record that the case has already been came up before this Bench when it was observed that a Company Appeal (AT) No.05 of 2018 is pending before he National Company Law Appellate Tribunal (NCLAT), New Delhi wherein certain directions have been issued by the Hon'ble NCLAT, the adjudicating authority, that pendency of this appeal would not come in the way of NCLT to decide the Company Petition on merit.

The case may be adjourned with a liberty to mention by either of the parties.

Sd
(Jinan K.R.)
Member (Judicial)

Sd
(V.P. Singh)
Member (Judicial)